

F. No. P/15017/213/2015-FSSAI/Legal  
Food Safety and Standards Authority of India  
(Quality Assurance Division)  
Ministry of Health and Family Welfare  
FDA Bhawan, Kotla Road  
New Delhi-110 002

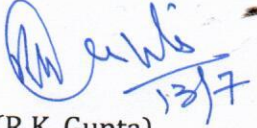
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The...<sup>13/7</sup>.....July, 2016

**Order**

M/s Ozone Pharmaceuticals Limited, Bahadurgarh was notified in chemical and biological scope of testing by FSSAI in the official gazette of India vide S.O. 3039 (E) dated 02.12.2014 for the purposes of carrying out the analysis of food sample taken under the Food Safety and Standards Act, 2006 and Rules and Regulations made there under.

2. The laboratory has been suspended for a period of 6 months from carrying out analysis of samples under FSS Act as per clause 4.1.7 of the procedure for recognition/authorisation/notification of NABL accredited food testing laboratories for analysis of sample under FSSA due to anomalies observed in the testing and reporting process.
3. This issues with approval of competent authority, FSSAI.

  
(R.K. Gupta)  
Head (Quality Assurance)

To

1. State Food Safety Commissioners (All States/UTs).
2. All Authorized Officers and Designated Officers, FSSAI.
3. CITO- for uploading on FSSAI website

Copy to

1. Director (Imports)
2. Director (Enforcement)